

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF KARVY DATA MANAGEMENT SERVICES LTD RELEVANT PARTICULARS

1. Name of Corporate Debtor	KARVY DATA MANAGEMENT SERVICES LTD
2. Date of Incorporation Of Corporate Debtor	21 st APRIL 2008
3. Authority Under Which Corporate Debtor is Incorporated / Registered	ROC-HYDERABAD
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U72300TG2008PLC058738
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Karvy Gateway Plot No. 38 & 39, Nanakramguda Financial District, Gachibowli, HYDERABAD-500 032, Ranga Reddy Dt. Telangana
6. Insolvency commencement date in respect of Corporate Debtor	30 th November 2021 (However, the Order passed by the Hon'ble NCLT, Hyderabad on 30.11.2021 was hand delivered to the RP 16 th December 2021)
7. Estimated date of closure of insolvency resolution process	15 th July 2022 (180 days from 16.12.2021)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Golla Ramakantha Rao IBBI/PA-003/IP-N00310/2020-2021/13364
9. Address and e-mail of the interim resolution professional, as registered with the Board	Golla Ramakantha Rao Flat No. 1106, Block-4, SMR Vinay Fountainhead Calvary Temple Road, Hydernagar. HYDERABAD-500 049 gollarama@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution Professional	M/s. Vserve Financial Services Plot No. 9, Flat No: 602-B 6 th Floor, Dream Home Vasista Baraf Bagh Colony, Lower Tankbund Road HYDERABAD-500029 CIRP.KARVY@GMAIL.COM
11. Last date for submission of claims	1 st January 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable, for the present
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable, for the present
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	a) Web Link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad, Bench-1, has ordered the commencement of a corporate insolvency resolution process of the **KARVY DATA MANAGEMENT SERVICE LTD** on 30.11.2021.

The creditors of **KARVY DATA MANAGEMENT SERVICES LTD** are hereby called upon to submit their claims with proof on or before **01.01.2022** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Date: 18.12.2021
Place: Hyderabad

Sd/-
Golla Ramakantha Rao
Interim Resolution Professional

No. IBBI/PA-003/IP-N00310/2020-21/13364

